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SLP(C)No. 6416 OF 2001
ITEM No.3

Court No.9

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6416/2001

(From the judgement and order dated 14/12/2000 in CMWP 1261/00
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

TRADE TAX OFFICER, U.P.

Petitioner (s)

VERSUS

M/S. KASHTHA KALA A.U.S.SAMITI LTD.&ANR.

Respondent (s)

(With prayer for interim relief and office report)
(For final disposal)

Date : 12/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. T.N. Singh, Adv.,
Mr. R.C. Verma, Adv.
Mr. Mukesh Verma, Adv.,
Ms. Neeta Sinha, Adv.

For Respondent (s) Mr. Prasenjit Keswani, Adv.,
Mr. P. Joseph Pookkatt, Adv.
Mr. Prashant Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

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.SP2

Leave is given to file an additional affidavit
containing documents within a period of four weeks.
Rejoinder affidavit be filed within a period of three weeks
thereafter. Let the matter appear eight weeks hence.

.SP1

(R.K. Dhawan)
Court Master

(D.D.Jindal)
Assistant Registrar